

DIVISION BENCH

ITEM NO. 105

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No. 83/ALD/2022

CORAM:

- 1. SHRI HARNAM SINGH THAKUR,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th December,
2022, 02:30 pm**

NAME OF THE COMPANY	MOSCO INTERNATIONAL COMMODITIES PVT. LTD. V/S SBEC SUGAR LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH VIDEO CONFERENCING:

Sh. Aditya Madaan alongwith Ms. Yamini Naruka Sh. Harimohna N. Sh. Aishwarya Adlakha & Ms. Saumya Tiwari, Adv.

: For the Operational Creditor

Sh. Rahul Chaudhary alongwith Sh. Navpreet Singh Ahluwalia & Salil Seth, Adv.

: For the Corporate Debtor

ORDER

A date is requested by the Ld. Counsel for the respondent/corporate debtor for filing vakalatnama and reply within three weeks by serving an advance copy to the other side. Thereafter, rejoinder if any, may be filed within next one week after receiving the advance copy.

Let the matter be listed on 13th January, 2023.

—Sd—

**(Subrata Kumar Dash)
Member (Technical)**

—Sd—

**(Harnam Singh Thakur)
Member (Judicial)**

06th December, 2022

*Kumud Narayan
(PS)*